

1	2	3
14.	Appropriation to Funds	443,00,00,000
16.	Assets - Acquisition, Construction and Replacement	
	<i>Other Expenditure</i>	
	Capital	15,16,28,000
	Total	826,89,21,000

16.12 hrs.

### DEMANDS FOR EXCESS GRANTS (RAILWAYS) - 1993-94

*[English]*

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : Sir, I beg to present a statement showing the Demands for Excess Grants in respect of the Budget (Railways) for 1993-94.

#### LOK SABHA

*Demands for Excess Grants (Railways) for the year 1993-94  
voted by the Lok Sabha*

No. of Demand	Name of Demand	Amount of Demand voted by the House
1	2	3
6.	Repairs & Maintenance of Carriages and Wagons	25,40,45,424
8.	Operating Expenses - Rolling Stock & Equipment	35,56,26,915
9.	Operating Expenses - Traffic	2,27,40,307
11.	Staff Welfare & Amenities	2,62,08,150
12.	Miscellaneous Working Expenses	1,68,97,633
16.	Assets - Acquisition, Construction and Replacement	
	<i>Other Expenditure</i>	
	Capital	1149,18,30,375
	Total	1216,73,48,804

16.15 hrs.

### PAPERS LAID OF THE TABLE Economic Survey - 1995-96

*[English]*

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH) : Sir, I beg to lay on the Table :

A copy of the 'Economic Survey - 1995-96' (Hindi and English versions).

[Placed in Library. See No. LT 8990/96]

### Explanatory Statement giving reasons for immediate legislation by the Industrial Disputes (Amendment) Ordinance, 1996 etc.

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : Sir, I beg to lay on the Table :

- (1) A copy each of the following statements (Hindi and English versions) in terms of rule 71 (2) of the Rules of Procedure and Conduct of Business in Lok Sabha :-
  - (i) An explanatory statement giving reasons for immediate legislation by the Industrial Disputes (Amendment) Ordinance, 1996.

[Placed in Library. See No. LT 8991/96]

- (ii) An explanatory statement giving reasons for immediate legislation by the Building and other Construction Workers (Regulation of Employment and Conditions of Service) Ordinance, 1996.

[Placed in Library. See No. LT 8992/96]

- (iii) An explanatory statement giving reasons for immediate legislation by the building and other Construction Worker's Welfare Cess Ordinance, 1996.

[Placed in Library. See No. LT 8993/96]

- (2) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Employee's Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1996.

[Placed in Library. See No. LT 8994/96]

### Explanatory Statement giving reasons for immediate legislation by the Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Ordinance, 1996

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : Sir, on behalf of Shri Jagdish Tytler, I beg to lay on the Table :

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Ordinance, 1996, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.

[Placed in Library. See No. LT 8995/96]

### Annual Report and Review on the working of Animal Welfare Board of India, Madras for 1994-95 alongwith audited accounts etc.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : Sir, I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Madras for the year 1994-95.

[Placed in Library. See No. LT 8996/96]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bangalore for the year 1994-95.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 8997/96]

**Explanatory Statement giving reasons for immediate legislation by the Arbitration and Conciliation Ordinance, 1996**

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : Sir, I beg to lay on the Table :

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Arbitration and Conciliation Ordinance, 1996.

[Placed in Library. See No. LT 8998/96]

**Notifications Under the Standard of Weights and Measures Act, 1976**

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CIVIL SUPPLIES) (SRIMATI KRISHNA SAHI) : I beg to lay on the Table :

A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 83 of the Standards of Weights and measures Act, 1976 :

- (1) The Standards of Weights and Measures (Packaged Commodities) Sixth Amendment Rules, 1995 published in Notification No. G.S.R. 784(E) in Gazette of India dated the 7th December, 1995.
- (2) The Standards of Weights and Measures (Packaged Commodities) Seventh Amendment Rules, 1995 published in Notification No. G.S.R. 788(E) in Gazette of India dated the 8th December, 1995.

[Placed in Library. See No. LT 8999/96]

**Industrial Disputes (Amendment) Ordinance, 1996 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : Sir, on behalf of Shri Mukul Wasnik, I beg to lay on the Table :-

A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution :

- (1) The Industrial Disputes (Amendment) Ordinance, 1996 (No. 1 of 1996) Promulgated by the President on the 5th January, 1996.

[Placed in Library. See No. LT 9000/96]

- (2) The Employee's Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1996 (No. 2 of 1996) promulgated by the President on the 5th January, 1996.

[Placed in Library. See No. LT 9001/96]

- (3) The Building and other Construction Workers (Regulation of Employment and Conditions of Service) Ordinance, 1996 (No. 3 of 1996) promulgated by the President on the 5th January, 1996.

[Placed in Library. See No. LT 9002/96]

- (4) The Building and other Construction Workers Welfare Cess Ordinance, 1996 (No. 4 of 1996) promulgated by the President on the 5th January, 1996.

[Placed in Library. See No. LT 9003/96]

- (5) The Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Ordinance 1996 (No. 5 of 1996) promulgated by the President on the 5th January, 1996.

[Placed in Library. See No. LT 9004/96]

- (6) The Depositories Ordinance, 1996 (No. 6 of 1996) promulgated by the President on the 7th January, 1996.

[Placed in Library. See No. LT 9005/96]

- (7) The Supreme Court and High Court Judges (Conditions of Service) Amendment Ordinance, 1996 (No. 7 of 1996) promulgated by the President on the 11th January, 1996.

[Placed in Library. See No. LT 9006/96]

- (8) The Arbitration and Conciliation Ordinance, 1996 (No. 8 of 1996) promulgated by the President on the 16th January, 1996.

[Placed in Library. See No. LT 9007/96]

- (9) The Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1996 (No. 9 of 1996) promulgated by the President on the 27th January, 1996.

[Placed in Library. See No. LT 9008/96]

- (10) The Telecom Regulatory Authority of India Ordinance, 1996 (No. 10 1996) promulgated by the President on the 27th January, 1996.

[Placed in Library. See No. LT 9009/96]

**Annual Report and Review by the Government of the Working of Kerala Land Development Corporation Ltd., Alleppey for 1980-81 to 1990-91 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : Sir, I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1996 :

- (a) (i) Statement regarding Review by the Government of the working of the Kerala Land Development Corporation Limited, Alleppey, for the period from the year 1980-81 to 1990-91.

[Placed in Library. See No. LT 9010/96]

- (b) (i) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1980-81, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9011/96]

- (ii) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1981-82, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9012/96]

- (iii) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1982-83, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9013/96]

- (iv) Annual Report of the Kerala Land Development Corporation Limited, Alleppey for the year 1983-84, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9014/96]

- (v) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1984-85, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9015/96]

- (vi) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1985-86, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9016/96]

- (vii) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1986-87, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9017/96]

- (viii) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1987-88, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9018/96]

- (ix) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1988-89, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9019/96]

- (x) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1989-90, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9020/96]

- (xi) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1990-91, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9021/96]

- (c) (i) Statement regarding Review by the Government of the working of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for period from the year 1976-77 to 1993-94.

[Placed in Library. See No. LT 9022/96]

- (d) (i) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1976-77, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9023/96]

- (ii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1977-78, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9024/96]

- (iii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1978-79, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9025/96]

- (iv) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1979-80, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9026/96]

- (v) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1980-81, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9027/96]

- (vi) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1981-82, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9028/96]

- (vii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1982-83, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9029/96]

- (viii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1983-84, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9030/96]

- (ix) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1984-85, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9031/96]

- (x) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1985-86, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9032/96]

- (xi) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1986-87, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9033/96]

- (xii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1987-88, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9034/96]

- (xiii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1988-89, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9035/96]

- (xiv) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1989-90, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9036/96]

- (xv) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1990-91, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9037/96]

- (xvi) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1991-92, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9038/96]

- (xvii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1992-93, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9039/96]

- (xviii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1993-94, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9040/96]

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9041/96]

**Annual Report and Review of the working of Indian Nursing Council, New Delhi for 1993-94 alongwith Audited Accounts etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : Sir, I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi for the year 1993-94.
- (2) Statement (Hindi and English versions) showing reasons for delay in the laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9042/96]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Research Institute for Yoga, New Delhi, for the year 1994-95.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 9043/96]

**Explanatory Statement giving reasons for immediate legislation by Depositories Ordinance, 1996**

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH) : Sir, on behalf of Dr. Debi Prasad Pal, I beg to lay on the Table :-

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Depositories Ordinance, 1996.

[Placed in Library. See No. LT 9044/96]

16.16 hrs.

**ASSENT TO BILLS**

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the following two Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 28th November, 1995 :-

1. The Appropriation (No. 5) Bill, 1995.
2. The Appropriation (Railways) No. 4 Bill, 1995.

16.16½ hrs.

SECRETARY-GENERAL : I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the Fifteenth Session of Tenth Lok Sabha and assented to by the President :-

1. The Technology Development Board Bill, 1995.
2. The Research and Development Cess (Amendment) Bill, 1995.
3. The persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Bill, 1995.
4. The Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1995.

16.17 hrs.

**THE COMMITTEE ON PUBLIC UNDERTAKINGS**

**Forty eighth Report**

[Translation]

SHRI BALRAJ PASSI (Nainital) : Sir, I beg to move the Forty-eighth Report (Hindi and English versions) of the

Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Forty-second Report on Indian Oil Corporation Limited.

16.17¼ hrs.

**COMMITTEE OF GOVERNMENT ASSURANCES**

**Thirty-eighth Report**

[English]

SHRI BASUDEB ACHARIA (Bankura) : I beg to present the Thirty-eighth Report (Hindi and English versions) of the Committee on Government Assurances.

16.17½ hrs.

**STANDING COMMITTEE ON FOOD, CIVIL SUPPLIES AND PUBLIC DISTRIBUTION**

**Thirteenth, Fourteenth and Fifteenth Reports and the Minutes**

[Translation]

SHRI SHYAM BIHARI MISRA (Bilhaur) : I beg to present the following Reports and Minutes (English and Hindi versions) of the Standing Committee on Food, Civil Supplies and Public Distribution :-

- (1) Thirteenth Report on Action Taken by Government on the recommendations contained in their Fourth Report (Tenth Lok Sabha) on Consumer Protection and the minutes of the sittings of the Committee relating thereto.
- (2) Fourteenth Report on Action Taken by the Government on the recommendations contained in their Tenth Report (Tenth Lok Sabha) on Demands for Grants (1995-96), Ministry of Civil Supplies, Consumer Affairs and Public Distribution, and the minutes of the sittings of the Committee relating thereto.
- (3) Fifteenth Report on Sugar, and the minutes of the sittings of the Committee relating thereto.

16.18 hrs.

**STANDING COMMITTEE ON TRANSPORT AND TOURISM**

**Twentieth Report**

[Translation]

SHRI CHATRAPAL SINGH (Bulandshahr) : Sir, I beg to lay on the Table of the House, the twentieth Report (Hindi and English versions) of the Committee on Transport and Tourism on the Privatisation Policy in regard to major ports.